

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

CP No.33/271/HDB/2024
u/s. 271 of Companies Act, 2013

IN THE MATTER OF:

Mr. S. Radha Krishnan & Mrs. V. Thara in the matter of M/s. Hyderabad
Pollution Controls Ltd., **...Petitioner**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Senior Counsel Mr S Ravi along with the counsel on record Dr SV Rama Krishna, for petitioner present through Video Conference.

Learned Counsel Mr K Rahul for respondent present through Video Conference.
Learned counsel for the petitioner filed objections for the Vakalat filed by Respondent No.1.

Learned Counsel who filed Vakalat for Respondent No.1 filed a memo enclosing a copy purported extract of Board of Members dated 05.07.2022. Copies served. At this stage learned senior counsel for the petitioner represented that while leaving the issue as to the locus of the learned counsel for Respondent no.1 open and be decided in the main case. Let the respondent be directed to file counter if any in the company petition.

Therefore, while deferring the issue as to the locus of the learned counsel to represented the first respondent to the stage of hearing the final submissions, we direct the contesting respondents to file counter if any within two weeks raising all the objections available under law and copies of the same be served to the other side. Rejoinder if any within 10 days. Matter adjourned to 29.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)